

**BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR. JUSTICE S.R. SEN**

19.05.2015

Mr M Chanda, learned counsel, appears for the petitioners.

Mr A Khan, learned counsel, represents respondents No. 3.

No one appears for respondents No. 2 and 3.

Let notices issue to respondents No. 1 and 2 to ensure their appearance in the next date of hearing, for, the notices issued by this Court as per record appears to have already been served, failing which, the matter may proceed exparte for grant of relief(s) as prayed for. Learned counsel for the petitioners undertakes to take steps for service of this order.

List on 15.06.2015.

JUDGE

CHIEF JUSTICE

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**CRL.OP (C) No. 1/2015**

**BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.05.2015**

Mr. G.S. Massar, and Mr. H.S. Thangkhiew, learned senior counsel, appear for the Contemnor.

List the matter on 15.06.2015.

**JUDGE**

**CHIEF JUSTICE**

*Sylvana*

BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

19.05.2015

Mr. G.S. Massar, learned senior counsel and Mr. H.S. Thangkhiew, learned senior counsel, appears for the petitioner/contemnor.

Mr. N.D. Chullai, learned senior Govt. Advocate, assisted by Mr. R. Gurung, learned Govt. Advocate, represents the State respondents.

Heard learned counsel for parties and perused the Bail Application. In the application, vide para 4 & 5, the wife of Contemnor has made the following averments:

***“4. That the petitioner states that the Contemnor Shri. Adelbert Nongrum is filing an affidavit tendering his unconditional apology to this Hon’ble Court with an undertaking that he will not make future reference to the Judgment of the Ld. Single Judge in relation to the Headmen matter, in his statements pending the W.A. No. 2 of 2015 and pending the Crl. OP. (C) No. 1 of 2015.***

***5. That the Petitioner states that the Contemnor, Shri. Adelbert Nongrum has highest of respect for this Hon’ble Court. That pursuant to this Hon’ble Court being seized with the matter, he has not made any statements that may lower the Majesty in this Hon’ble Court and that the newspaper clippings in the local dailies are misinterpreted and misconstrued reportings of his statements. That the Contemnor, Shri. Adelbert Nongrum has expressed his intent to file a separate application in the connected Crl. OP. (C) No. 1 of 2015, pending before this Hon’ble Court, to bring on record the misinterpretation made by the said***

***newspapers of his statements, in accordance with law.”***

We have considered the application in the light of proviso to Section 14 (4) of the Contempt of Courts Act, 1971. As the contemnor husband of the petitioner has been served with the charge-sheet of committing criminal contempt, and the matter is yet to be finally decided, without pronouncing upon the unconditional apology and/or undertaking which can be considered at later stage, we allow the bail application subject to petitioner's contemnor husband's furnishing of a bail bond of Rs. 1,00,000/- (Rupees One lakh) with two surety bonds of the like amount to the satisfaction of Chief Judicial Magistrate, Shillong, and also upon Contemnor's furnishing of an undertaking before the said Court to the effect that on subsequent dates of hearing, he shall remain present in Court. It is also directed that upon furnishing of bail bond and surety bonds, the detenu/contemnor shall immediately be released from the Jail by the authorities. For the purpose of furnishing bail bond, the Contemnor shall be produced by police/Jail authorities before the Chief Judicial Magistrate, Shillong, today itself.

List CrI. OP (C) No. 1/2015 on 15.06.2015.

**JUDGE**

**CHIEF JUSTICE**

*Sylvana*

**BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

**19.05.2015**

Mr. B. Bhattacharjee, learned Amicus Curiae, appears for the appellant.

Mr. N.D. Chullai, learned senior GA, assisted by Mr. R. Gurung, learned GA, represents the State respondents.

On joint request, let this matter be listed on 28.05.2015.

**JUDGE**

**CHIEF JUSTICE**

*Sylvana*

**BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR. JUSTICE S.R. SEN**

19.05.2015

Mr R Deb Nath, learned CGC, appears for the applicants.

Mr M Chanda, learned counsel, represents the respondent.

Learned CGC, Mr R Deb Nath states that he is indisposed.

On a request made by him, the matter is adjourned to 01.06.2015.

JUDGE

CHIEF JUSTICE

dev

**BEFORE  
THE HON'BLE MR. JUSTICE UMA NATH SINGH,  
CHIEF JUSTICE  
THE HON'BLE MR. JUSTICE S.R. SEN**

19.05.2015

Mr R Deb Nath, learned CGC, appears for the appellants.

Mr M Chanda, learned counsel, represents the respondent.

Learned CGC, Mr R Deb Nath states that he is indisposed.

On a request made by him, the matter is adjourned to 01.06.2015.

JUDGE

CHIEF JUSTICE

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